

25

OFFICE OF THE REGISTRAR M. P. MEDICAL COUNCIL: BHOPAL

TELE: 2551568
2767786

F-7, Sanchi Complex,
Opp. Board Office,
Bhopal (MP) 462016

No. MPMC/Circular-4/2004/ 1963-67

Bhopal, Dated 2nd August, 2004

To,
The Deans,
All the Medical Colleges,
Madhya Pradesh

Subject: Regarding implementation of the provisions of section 25 of the Indian Medical Council Act. 1956 and validity of the internship training period.

Reference: MCI letter No. 201 (32)/2004/Regn/3447 Dated 25/6/2004.

Sir/Madam,

1. On the subject cited above I am to invite your kind attention towards the provisions laid down in section 25 sub section (2) of the Indian Medical Council Act 1956 which reads thus: -

“ [25. Provisional registration

[2] A person who has passed the qualifying examination of any University of medical institution in India for the grant of a recognized medical qualification shall be entitled to be registered provisionally in a State Medical Register for the purpose of enabling him to be engaged in employment in a resident medical capacity in ay approved institution. Or in the Medical Service of the Armed Forces of the Union, and for no other purpose, on production of proper evidence that he has been selected for such employment.”

2. In this matter I have been directed to inform you that each medical graduate is bound to get provisional registration of his medical qualification before starting the prescribed compulsory Rotating Internship Training and the period of Internship undergone prior getting the provisional registration shall not be recognised as the valid period of the Internship as per the directions received from Medical Council of India, New Delhi.

3. Therefore you are requested not to permit any medical graduate to undergo the compulsory rotating internship training unless and until the medical graduate produces his/her provisional registration certificate or a certificate in this connection from the Registrar M.P. Medical Council, Bhopal.

4. In this matter you are further requested to give this letter wide publicity amongst all the concerned of your Medical College through the college Notice Board.

Thanking you

Yours Faithfully

REGISTRAR

M.P. MEDICAL COUNCIL: BHOPAL

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27

26

Endt. No. MPMC/Circular-4/2004/1968-2071

Bhopal, Dated 2nd August, 2004

Copy forwarded to: -

1. The Director, Medical Education Madhya Pradesh, Bhopal for favor of information.
2. The Director, Medical Services Madhya Pradesh, Bhopal for favor of information.
3. The Registrar, All the Universities of Madhya Pradesh for favor of information with the request that the marks sheets of the final year MBBS examinations may be issued to the successful candidates as soon as the results of the examinations are declared, so that the Medical Graduates may get their provisional registration in time from the Registrar, M.P. Medical Council, Bhopal.
4. All The Chief Medical & Health Officers /Civil Surgeons, Distt Hospitals of Madhya Pradesh for favor of information with the request that no person may be allowed to under go the prescribed compulsory rotating internship training unless and until the candidate produce the provisional registration certificate or a certificate in this connection from the Registrar, M.P. Medical council, Bhopal as required u/s 25 (2) of the Indian Medical Council Act 1956.

o/c

[Handwritten Signature]

REGISTRAR
M.P. MEDICAL COUNCIL: BHOPAL